

FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy
Board of India (Liquidation Process) Regulations, 2016]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
VINESH TRADERS PRIVATE LIMITED**

	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	VINESH TRADERS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	29/03/1993
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U51102DL1993PTC052820
5.	Address of the registered office & principal office (if any) of Corporate Debtor	C-122, Mansarovar Garden, New Delhi-110015
6.	Date of closure of Insolvency Resolution Process	30.08.2023
7.	Liquidation commencement date of Corporate Debtor	31.08.2023
8.	Name & Registration Number of Insolvency Professional acting as Liquidator	Mr. Sapan Mohan Garg Regn. No: IBBI/IPA-002/IP-N00315/2017-2018/10903
9.	Address and Email of the liquidator as registered with the Board	Add.: D-54, First Floor, Defence Colony, New Delhi 110024 Email: sapan10@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	Add.: D-54, 1st Floor, Defence Colony, New Delhi 110024 Email: ip.vineshtraders@gmail.com
11.	Last date for submission of Claims	30.09.2023

Notice is hereby given that the National Company Law Tribunal, New Delhi Court-III has ordered the commencement of liquidation of the **Vinesh Traders Private Limited** on **31.08.2023**

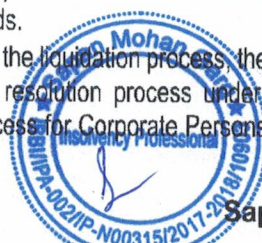
The stakeholders of **Vinesh Traders Private Limited** are hereby called upon to submit their Claims with proof on or before **30.09.2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. The prescribed forms for submission of claims, are available at the link <https://ibbi.gov.in/en/home/downloads>.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 shall be deemed to be submitted under section 38.

Date : 01.09.2023
Place : Delhi

IBBI Reg No: IBBI/IPA-002/IP-N00315/2017-2018/10903
AFA Valid up to: 02.01.2024



Sd/-
Sapan Mohan Garg
Liquidator



Sai Capital Limited

(CIN: L74110DL1995PLC069787)

Regd. Office: G-25, Ground Floor, Rasvilas Salcon D-1, Saket District Centre, Saket, New Delhi, South Delhi -110017 | Ph.: 011-40234681
E mail: cs@saiacapital.co.in | Website: www.saiacapital.co.in

NOTICE TO MEMBERS

Notice is hereby given that the 28th Annual General Meeting (AGM) of the Members of M/s. Sai Capital Limited ("the Company") will be held on Friday, 29th September, 2023 at 12:30 P.M. IST through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the businesses as set out in the Notice of the AGM.

The Ministry of Corporate Affairs (MCA) vide its Circular nos. 20/2020 and 10/2022 dated 5th May, 2020, and 28th December, 2022 respectively, and the Securities and Exchange Board of India (SEBI) vide its Circular no. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated 5th January, 2023, have permitted the holding of AGM through VC or OAVM on or before 30th September, 2023, without the physical presence of the Members at a venue.

In compliance with the aforesaid Circulars and the relevant provisions of the Companies Act, 2013 and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the 28th AGM of the Members of the Company will be held through VC / OAVM and Notice of the AGM along with the Annual Report for the year 2022-23 and login details for e-Voting will be sent only by electronic mode to those Members whose e-mail addresses are registered with the Company / RTA / Depository Participant(s). Members participating through VC / OAVM will be counted for reckoning the quorum under section 103 of the Act. The requirement of sending physical copy of the Notice and Annual Report to the Members has been dispensed with vide above mentioned MCA and SEBI Circulars.

Members may note that the Notice of the AGM and Annual Report for the year 2022-23 will also be available on the Company's website www.saiacapital.co.in and website of the Stock exchange i.e., BSE Limited at www.bseindia.com.

Members who are holding Shares in physical / electronic form and their e-mail address is not registered with the Company / RTA / their respective Depository Participant, are requested to register their e-mail address at the earliest for receiving the Annual Report along with AGM Notice and all future correspondence. Updating the correct e-mail address will help the Company to communicate with Members effectively.

The process of registering the e-mail address is as below:

Physical Holding	Register / Update the details in prescribed Form ISR-1 and other relevant forms with M/s Alankit Assignments Limited, Registrar and Share Transfer Agent of the Company at info@alankit.com For any query related to this, Members may contact the RTA at 011 42541234/23541234.
Demat Holding	Register / Update your e-mail address / Bank account as per the process advised by your Depository Participant

The Notice of AGM and the Annual Report will be sent to the Members in accordance with the relevant provisions of the applicable laws to their registered e-mail address in due course. Shareholders are requested to update their PAN with the DP's (if Shares are held in dematerialized form) and Company/ RTA (if Shares are held in physical form).

By Order of the Board
Sd/-
Dr. Niraj Kumar Singh

Chairman & Managing Director
Date: 01/09/2023
Place: New Delhi DIN: 00233396

VLS FINANCE LIMITED
Regd. Office: Ground Floor, 90, Okhla Industrial Estate, Phase III, New Delhi-110020
CIN: L65910DL1986PLC023128, Email: vls@vlsfinance.com, Website: www.vlsfinance.com, Ph: 011-4665 6666

Public Notice for kind attention of the members

Notice is hereby given that the 36th Annual General Meeting ("AGM") of the Members of VLS Finance Ltd. ("the Company") will be convened through two-way Video Conference ("VC")/Other Audio-Visual Means ("OAVM"), in compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder, read with General Circular Nos. 14/2020 dated April 8, 2020, No. 17/2020 dated April 13, 2020, No. 20/2020 dated May 5, 2020, No. 02/2021 dated 13/01/2021, No. 02/2022 dated May 5, 2022 and No. 10/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs ("MCA") (collectively referred to as "MCA Circulars"), Circular Nos. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020, SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021, SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022 and SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 5, 2023 issued by the Securities and Exchange Board of India ("SEBI") (collectively referred to as "SEBI Circulars").

The schedule for the 36th AGM is as follows:

Day, Date and Time of Annual General Meeting	: Friday, 29/09/2023 at 3:30 p.m. through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM")
Day and Date of Book Closure	: Saturday, 23/09/2023 to Friday, 29/09/2023 (both days inclusive)
Cutoff Date for entitlement of e-voting	: Friday, 22/09/2023
Date of remote e-voting	: Tuesday, 26/09/2023 at 9:00 a.m. till Thursday, 28/09/2023 upto 5.00 p.m.
E-voting at AGM	: Starting at Commencement of AGM and will end after 15 minutes of conclusion of AGM.

Kindly note that no physical copy of Annual Report for the Financial Year 2022-2023 will, therefore, be sent suo moto by the Company to the members either before or after the AGM and all communications from the Company relating inter-alia to AGM shall be made in electronic mode viz. email etc. The Company has approached National Securities Depository Ltd. ("NSDL") for providing e-voting facility for the ensuing AGM. Any person who acquires shares of the Company and becomes its member after dispatch of the AGM Notice or whose email ID is not registered/ updated with the Company and holding shares as on cut-off date may obtain the Login ID and Password by sending a request at evoting@nsdl.co.in or to the Registrar and Transfer Agent ("RTA") of the Company at email ID: investor.services@rcmcdelhi.com or mailing at RTA's office address. For electronic voting instructions, Shareholders may go through the instructions stated in the Notice of 36th AGM and in case of any queries connected with electronic voting; Shareholders may refer the Frequently Asked Questions and e-voting User Manual for Shareholders available at the Downloads section of NSDL's e-voting website www.evoting.nsdl.com. Only a person whose name is recorded in the Register of Members or in the Register of beneficial owners maintained by the Depositories as on the cutoff date shall be entitled to avail the facility of remote e-voting or e-voting at the AGM. A member may participate in the AGM even after exercising his/her right to vote through remote e-voting but shall not be allowed to vote again in the meeting. The facility for e-voting will also be made available at the AGM and the members attending the meeting who have not cast their vote by remote e-voting shall be able to exercise their right to vote at the meeting through e-voting at AGM. The e-copy of the notice of the AGM alongwith the Annual Report for the Financial Year 2022-23 of the Company will be available on or before 7th September, 2023 on the website of the Company at www.vlsfinance.com, the website of the NSDL at www.evoting.nsdl.com and on the website of the concerned stock exchanges www.bseindia.com, www.nseindia.com and www.cse-india.com. The business to be transacted through electronic means both ordinary and special have been set out in the notice convening 36th AGM.

Members holding shares in physical form are advised to convert their holdings in demat form as transfer of shares in physical form had been prohibited by the SEBI w.e.f. 01/04/2019. Further, they are also requested to register/ update their Email ID, Bank mandate, contact number, change in address (if any) enclosing self-attested proof thereof, with the Company by writing to the Company at the registered office or its RTA in prescribed form. Above details along with requisite documents can also be sent electronically to the Company's dedicated investor services email ID: hconsul@vlsfinance.com or RCMC Share Registry Pvt. Ltd. the RTA at email ID: mdnair@rcmcdelhi.com or investor.services@rcmcdelhi.com followed by physical documents. The updated Bank details will enable electronic credit of dividend without any delay to the members besides compliance of SEBI's directive dated 16/03/2023. Dividend, if declared, at the ensuing AGM will be paid to members as on date of Book Closure for the said AGM.

Members holding shares in dematerialized form are requested to approach their respective Depository Participants ("DP") for updating the Email ID, Bank Mandate, contact number, Address etc.

Pursuant to the Finance Act, 2020, dividend income is taxable in the hands of the Members w.e.f. April 1, 2020 and the Company is required to deduct tax at source ("TDS") from dividend paid to the Members at prescribed rates in the Income Tax Act, 1961 ("the IT Act"). In general, to enable compliance with TDS requirements, Members are requested to complete and/or update their Residential Status, PAN, Category as per the IT Act with their DP's or in case shares are held in physical form, with the Company/RTA by sending documents in prescribed form through e-mail followed by physical copy thereof at the earliest as specified in the notice. Any delay/non update of PAN with the Company may result in deduction of tax at a higher rate on dividend and other benefits, as and when declared by the Company besides other implications as enumerated in the notice convening 36th AGM. The members are requested to periodically check the website of the Company for any updates.

It may be noted that in absence of email ID it would not be possible for the Company to send any communication relating to forthcoming AGM inter alia relating to the link to join the AGM to be held through Video Conference/ OAVM, to such Member. For any clarification, please contact Shri Ramesh C. Pandey-Group Head-Secretarial or the undersigned at +91-11-4665 6666.

The above communication is intended for information and benefit of all members besides complying with applicable directives.

For VLS Finance Ltd.
H. Consul
Company Secretary
M. No. - A11183

Place: New Delhi
Date: 31-08-2023

PERPETUAL CAPITAL AND SERVICING PRIVATE LIMITED
(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIN: U67190MH2007PTC177055)
83, Arcadia, Nariman Point, Mumbai - 400 021.

CORRIGENDUM TO EXPRESSION OF INTEREST

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 Further to Form G (Invitation of Expression Interest) dated 10th August, 2023 published in Navarashtra (Marathi - Mumbai), Free Press Journal (English- Mumbai), Jagat Kranti (Hindi- New Delhi) and Financial Express (English - New Delhi) all dated 10th August, 2023, this is to inform that the last date to submit the Expression of Interest as mentioned in item no. 10 of said Form G has been extended from 25th August, 2023 to 09th September, 2023 and the following changes in the timelines may be noted.

Sr.No.	Description	Earlier Date	Revised Date
11	Date of issue of provisional list of prospective resolution applicants	28-08-2023	11-09-2023
12	Last date of submission of objections to provisional list	30-08-2023	13-09-2023

Vijay P. Lulla
Resolution Professional
Regn no - IBBI/IPA -001/IP-P00323/2017-18/10593
Place: Mumbai, Date: 2nd September, 2023

FORM B PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF VINESH TRADERS PRIVATE LIMITED

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	VINESH TRADERS PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	29/03/1993
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U51102DL1993PTC052820
5. Address of the registered office & principal office (if any) of Corporate Debtor	C-122, Mansarovar Garden, New Delhi-110015
6. Date of closure of Insolvency Resolution Process	30.08.2023
7. Liquidation commencement date of Corporate Debtor	31.08.2023
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Mr. Sapan Mohan Garg Regn. No: IBBI/IPA-002/IP-N00315/2017-2018/10903
9. Address and Email of the liquidator as registered with the Board	Add: D-54, First Floor, Defence Colony, New Delhi 110024 Email: sapan10@yahoo.com
10. Address and e-mail to be used for correspondence with the liquidator	Add.: D-54, 1st Floor, Defence Colony, New Delhi 110024 Email: ip.vineshtraders@gmail.com
11. Last date for submission of Claims	30.09.2023

Notice is hereby given that the National Company Law Tribunal, New Delhi Court-III has ordered the commencement of liquidation of the Vinesh Traders Private Limited on 31.08.2023. The stakeholders of Vinesh Traders Private Limited are hereby called upon to submit their Claims with proof on or before 30.09.2023, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in paper, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. The prescribed forms for submission of claims, are available at the link <https://ibbi.gov.in/en/home/downloads>. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
Sapan Mohan Garg
Liquidator

Date : 01.09.2023
Place : Delhi
IBBI Reg No: IBBI/IPA-002/IP-N00315/2017-2018/10903
AFA Valid up to: 02.01.2024

CHANDRA PRABHU INTERNATIONAL LIMITED

CIN: L51909DL1984PLC019441

Regd. Office: 14, Rani Jhansi Road New Delhi-110055
Corporate office: 1512, Fifteen Floor, DLF Galleria Commercial Complex, DLF City Phase IV, Gurugram, Haryana-122009
Email : info@cpil.com, cs@cpil.com, Website : www.cpil.com

INFORMATION REGARDING NOTICE OF 38TH ANNUAL GENERAL MEETING, BOOK CLOSURE, RECORD DATE, REMOTE E-VOTING AND FINAL DIVIDEND

The notice is hereby given that:

- The 38th Annual General Meeting (AGM) of the members of M/s Chandra Prabhu International Limited ("the Company") will be held on **Monday, 25th September, 2023 at 11:30 A.M. (IST) via Video Conferencing ("VC") facility/Other Audio Visual Means ("OAVM") ONLY** to transact the Ordinary and Special Business, as set forth in the Notice of AGM.
- In accordance with the General Circulars issued by the Ministry of Corporate Affairs dated 8th April, 2020, 13th April, 2020, 5th May, 2020, 13th January, 2021, May 5th, 2022 and December 28, 2022 (collectively referred to as "MCA Circulars") and the Securities and Exchange Board of India ("SEBI Circulars") dated 12th May, 2020, 15th January, 2021, May 13th, 2022 and January 5th, 2023 Since the AGM is being conducted through VC/OAVM, the Company has sent the Notice of the 38th AGM along with the link to the Annual Report for the F.Y 2022-23 on Monday, 25th September, 2023 through electronic mode only, to those Members whose e-mail addresses are registered with the Company or Registrar and Share Transfer Agent/ Depositories. The requirement of sending physical copies of the Notice of the AGM has been dispensed with vide MCA Circulars and SEBI Circulars.
- Additionally, the integrated Annual Report of the Company for the Financial Year 2022-23, inter-alia containing the Notice and Explanatory Statement of the 38th AGM is available on the website of the Company at www.cpil.com and also the website of the Bombay Stock Exchange on which the shares of the Company are listed i.e. www.bseindia.com. A copy of the same is also available on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com.
- In Compliance with Section 108 of the Companies Act 2013 read with Rule 20 of Companies (Management and Administration) Rules 2014 as amended from time to time, Secretarial Standard-2 issued by the Institute of Corporate Secretaries of India on General Meeting and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is providing "remote e-voting" and "e-voting" facility to its Members before and during the AGM in respect of the Ordinary Business and Special Business as set forth in the Notice of AGM through electronic voting system of National Securities Depository Limited (NSDL). All the members are informed that:
 - The instruction for participating through VC/OAVM and process of remote e-voting before or during the AGM including the manner in which Members holding shares in physical form or who have not registered their e-mail address can cast their vote through e-voting, are provided as part of Notice of the 38th AGM.
 - The remote e-voting shall commence on **Friday, 22nd September, 2023 at 09:00 A.M. IST.**
 - The remote e-voting shall end on **Sunday, 24th September, 2023 at 5:00 pm IST.**
 - The cut-off date for determining the eligibility to vote by electronic means or at the AGM is **Monday, 18th September, 2023.**
 - Any person, who acquires shares of the Company and become member of the Company after dispatch of the Notice of AGM and holding shares as of **cut-off date i.e. September 18, 2023**, may obtain the login ID and password by sending a request at evoting@nsdl.co.in. However, if a person is already registered with NSDL for e-voting then existing user ID and password can be used for casting vote. A person who is not a Member as on the Cut-off date should treat the Notice of AGM for information purpose only.
 - Members may note that: a) the remote e-voting module shall be disabled by NSDL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; b) the facility of e-voting system shall also be made available during the AGM; c) the members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again in the AGM; and d) a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting before/ during the AGM.
 - Members who have not registered their e-mail address are requested to register the same in respect of the shares held in electronic form with the Depository through their Depository participant(s) and in respect of shares held in physical form by writing to the Company's RTA i.e. M/s Alankit Assignments Limited, Jhandewalan, New Delhi-110055 at ria@alankit.com and;
 - In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholder available at the Downloads section of <https://www.evoting.nsdl.com> or contact NSDL by email at evoting@nsdl.co.in. In case of any clarification(s)/grievance(s) connected with the electronic voting, you may contact M/s. Pallavi Mhatre, Senior Manager, NSDL at the designated email IDs: evoting@nsdl.co.in at following Telephone Nos. 022-24997000 and 022-48867000.
- Further the board of Directors of the Company has appointed Mr. Krishna Kumar Singh proprietor of M/s KKS & Associates, Company Secretaries for scrutinizing the remote e-voting process as well as voting during the AGM in fair and Transparent Manner. The result of remote e-voting and voting during the AGM shall be declared not later than 2 working days from the conclusion of the AGM. The declared results along with Scrutinizer's Report shall be placed on the website of the Company at www.cpil.com and also the website of the Bombay Stock Exchange on which the shares of the Company are listed i.e. www.bseindia.com.
- Pursuant to Section 91 of the Act and Regulation 42 of the SEBI Regulations, the Register of Members and the Share Transfer books of the Company will remain closed from Tuesday, September 19, 2023 to Monday, September 25, 2023 (both days inclusive) for the purpose of 38th AGM.
- Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining AGM, manner of casting vote through remote e-voting or voting at the AGM.

By order of the Board
CHANDRA PRABHU INTERNATIONAL LIMITED
Sd/-
(GAJRAJ JAUN)

CHAIRMAN CUM MANAGING DIRECTOR
Date: 01.09.2023
Place: Gurugram
DIN- 00049199

JINDAL CAPITAL LIMITED

Regd. Office: 201, Aggarwal Plaza, Sec-9, Rohini, Delhi-110085
Ph. No. 011-45578272; CIN: L58910DL1984PLC059728
E Mail ID: info@jindalcapital.co.in; Website: www.jindalcapital.co.in

NOTICE OF 29TH AGM AND REMOTE E-VOTING INFORMATION

In continuation to our earlier advertisement published on 29.08.2023, NOTICE is hereby given that the 29th Annual General Meeting of the Company is scheduled to be held on Saturday, 23rd September, 2023 at 12.30 p.m. THROUGH VIDEO CONFERENCING (VC) / OTHER AUDIO VISUAL MEANS (OAVM) to transact the business as set out in 29th AGM Notice in compliance with the applicable provisions of the Companies Act, 2013 and the rules made there under, read with MCA/ SEBI Circulars without physical presence of members at common venue.

In compliance with circulars, the Notice of virtual AGM and the Annual Report for the Financial Year 2022-23 have been sent to all the members electronically to the e-mail ID registered by them with the Company/Depository Participants/RTA on or before 31.08.2023. The requirement of sending physical copy of the notice to the members have been dispensed with vide relevant circulars by MCA and SEBI.

The e-copy of the Notice of AGM along with Annual Report for the F.Y. 2022-23 of the Company will be available on the website of the company at www.jindalcapital.co.in and on the website of the BSE Limited at www.bseindia.com.

Pursuant to the provision of section 108 of Companies Act, 2013 read with rules made thereof and regulation 44 of SEBI (LODR) Regulation 2015, the Company is providing e-voting facility to its members holding shares as on Saturday, 16th September, 2023 being the cut-off date, to exercise their vote at the ensuing AGM. Members may cast their vote by using an electronic voting system from a place other than the venue of meeting (e-voting). The Company has engaged NSDL to provide their e-voting facility. The details pursuant to the provision of the Companies Act, 2013 and rules thereof are as under:

- E-voting period commences on Wednesday, September 20, 2023 at 9.00 am and ends on Friday, September 22, 2023 at 5.00 pm.
- The voting through electronic means shall not be allowed beyond 5:00 P.M. on 22nd September, 2023.
- The businesses set out in the notice of AGM, may be transacted through e-voting or e-voting facility at the AGM.
- The share transfer book of the company will remain close from Sunday, September 17, 2023, to Saturday, September 23, 2023 (both days inclusive) for the purpose of Annual General Meeting.
- The facility of joining the AGM through VC/OAVM shall 30 minutes before and after the scheduled time of commencement of the meeting and will be available for members on first come first serve basis.
- Voting right of the members shall be in proportion of their shares of the paid up equity share capital of the company as on the cut-off date, Saturday, 16th September, 2023. Any person who becomes the member of the company after dispatch of Notice of AGM and holding shares as on cut-off date i.e. Saturday, 16th September, 2023, may obtain the login id and password by sending a request to enotices@linkintime.co.in, evoting@nsdl.co.in, helpdesk.evoting@cdslindia.com, info@jindalcapital.co.in. Members are requested to login at <https://eservices.nsdl.com>, using the remote login credentials. The link for electronic participants through VC/OAVM during the meeting will be available in shareholder/members login portal where the EVEN of the company will be displayed. The facility of appointment of proxies by members will not be available since the AGM is being held through VC/OAVM. A member who is not a member as on a cutoff date should treat the notice of AGM for information purpose only.
- In case of any query or grievance pertaining to e-voting and attending the AGM through VC/ OAVM. Members may contact NSDL helpdesk by sending a request at evoting@nsdl.co.in or call at toll free no.: 1800 1020 990 and 1800 22 44 30 or may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on: 022 - 4886 7000 and 022 - 2499 7000 or send a request to M/s. Pallavi Mhatre at evoting@nsdl.co.in.
- Ms. Prachi Bansal, M/s. Prachi Bansal and Associates, Practising Company Secretaries has been appointed as a scrutinizer to scrutinize the voting and remote e-voting process in a fair and transparent manner.
- The result shall be declared not later than forty-eight hours from conclusion of the meeting by posting the same on the website of the company (www.jindalcapital.co.in) and by filing with the BSE Ltd. It shall also be displayed on the Notice Board at the Registered Office of the Company.
- A member may participate in the AGM even after exercising his/her right to vote through remote e-voting but shall not be allowed to vote again in the meeting.

Members who have not registered their email id are requested to registered the same by following procedure given below:

PHYSICAL HOLDING	Send a request to Registrar and Transfer Agents of the Company Link Intime India Pvt. Ltd. providing Folio Number, Name of the Shareholder, Scanned copy of Share Certificate (Front and Back), PAN (Self Attested scanned copy of PAN Card), AADHAR (Self Attested scanned copy of Aadhar card) for registering their e-mail address. Please send your Bank details with original Cancelled Cheque to our RTA (Link Intime India Pvt. Ltd. along with letter mentioning folio no. if not registered already).
DEMAT HOLDING	Please contact your Depository Participants (DP) and register your e-mail address as per the process advised by DP.

All shareholders/members attending AGM through VC/OAVM, who wish to speak or post questions shall register themselves on or before 15th September, 2023 with their User ID, DP ID/Client ID, e-mail id and Mobile No. at the email id of the company i.e. info@jindalcapital.co.in

For JINDAL CAPITAL LIMITED Sd/-

Srishti Gumber
Company Secretary
Mem. No.: 53668

Place: Delhi
Date: 31st August, 2023



TALBROS ENGINEERING LIMITED

CIN: L74210HR1986PLC033018

Regd. Office: Plot No. 74-75-76, Sector-6, Faridabad, Haryana - 121006
Telephone : +91-129-4284300, Fax : +91-129-4061541
Email : cs@talbrosexles.com, Website : www.talbrosexles.com

NOTICES OF 37th ANNUAL GENERAL MEETING (AGM), REMOTE E-VOTING INFORMATION AND BOOK CLOSURE

Notice is hereby given that:

- The Thirty Seventh (37th) Annual General Meeting (AGM) of the Members of Talbros Engineering Limited ("Company") will be held on **Friday, September 29, 2023 at 11:00 a.m. (IST)** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") in Compliance with the applicable provision of Companies Act, 2013 and rules made thereunder and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020 and General Circular No. 20/2020 dated May 5, 2020, General Circular No. 02/2021 dated January 13, 2021, General Circular No. 21/2021 dated December 14, 2021, General Circular No. 02/2022 dated May 05, 2022, General Circular No. 10/2022 dated December 28, 2022 and other applicable circulars issued by the Ministry of Corporate Affairs ("MCA") and SEBI (Collectively referred to as "relevant circulars") to transact the business as set forth in the Notice calling 37th AGM. The Notice of 37th AGM and Annual Report for the financial year ended March 31, 2023 and remote e-voting details have been sent in electronic mode to all the members whose email IDs are registered with the Company/RTA/Depository. The date of completion of email of the notices and Annual Report is **31st August, 2023**. The Notice of AGM and Annual Report are also available on the Company's website at www.talbrosexles.com, and stock exchange at www.bseindia.com. Members will be able to attend the AGM through VC/OAVM through CDLS e-Voting system. Members may access by following the steps mentioned in the Notice of 37th AGM for access to CDLS e-Voting system.
- REMOTE E-VOTING INFORMATION:** Members holding shares either in physical form or in dematerialized form as on the **cut-off date, i.e. Friday, September 22, 2023** may cast their vote electronically through remote e-voting on the resolutions as set out in the Notice of 37th AGM through remote e-voting system of **Central Depository Services (India) Limited (CDSL)** at their e-Voting system. All the members are informed that:
 - The resolutions as set out in the Notice of 37th AGM may be voted through remote e-voting;
 - The manner of voting remotely ("remote e-voting") by members holding shares in dematerialized mode, physical mode and for the members who have not registered their email addresses has been provided in the Notice of the 37th AGM.
 - Voting through remote e-voting shall commence at **9:00 a.m. on Tuesday, September 26, 2023 and shall end at 5:00 p.m. on Thursday, September 28, 2023.**
 - E-voting shall also be made available at the 37th AGM and the members attending the meeting who have not cast their vote through remote e-voting shall be able to vote at the 37th AGM. Procedure for the e-voting on the day of AGM is same as mentioned for remote e-voting.
 - The cut-off date for determining the shareholders' eligibility to vote by electronic means or e-voting at the 37th AGM is **Friday, September 22, 2023.**
 - Any person who acquires shares of the Company and become members of the Company after dispatch of the Notice of the 37th AGM and holding shares as on the **cut-off date i.e. September 22, 2023**, are requested to refer to the Notice of 37th AGM for the process to be adopted for obtaining the USER ID and password for casting the vote or may send a request at helpdesk.evoting@cdslindia.com or RTA or the Company at cs@talbrosexles.com.
 - For process and manner of remote e-voting and e-voting at the AGM, members may go through the remote e-voting instruction as given in 37th AGM Notice or in case of any queries or issues regarding attending AGM &

